

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MOUNTAIN MEADOW HOLIDAYS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Mountain Meadow Holidays Private Limited</b>
2.	Date of incorporation of corporate debtor	<b>21<sup>st</sup> December, 1993</b>
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>CIN: U74899DL1993PTC056571</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office:</b> House No.-196, Deepali Enclave, Pitampura, Delhi West Delhi DL 110034 IN
6.	Insolvency commencement date in respect of corporate debtor	30 <sup>th</sup> November, 2023
7.	Estimated date of closure of insolvency resolution process	28 <sup>th</sup> May, 2024 (180 <sup>th</sup> day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: <b>Umesh Gupta</b> Regd. No.: <b>IBBI/IPA-001/IP-P00848/2017-2018/11431</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Ground Floor ,221-A/19, Onkar Nagar B, Tri Nagar, North West, National Capital Territory of Delhi ,110035 <b>Email:</b> - <a href="mailto:umesh@vamindia.in">umesh@vamindia.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 <b>Email Id:</b> <a href="mailto:ibc.mountainmeadows@gmail.com">ibc.mountainmeadows@gmail.com</a>
11.	Last date for submission of claims	14 <sup>th</sup> December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>NA</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>NA</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: - <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) <b>NA</b>

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Mountain Meadow Holidays Private Limited** on 30<sup>th</sup> November, 2023.

The creditors of **Mountain Meadow Holidays Private Limited**, are hereby called upon to submit their claims with proof on or before 14<sup>th</sup> December, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Umesh Gupta**  
**Interim Resolution Professional**  
**For M/s Mountain Meadow Holidays Private Limited**  
**Reg. No.: IBBI/IPA-001/IP-P00848/2017-**  
**2018/11431**  
**AFA Valid upto: 30.10.2024**

Place: Delhi

Date: 2<sup>nd</sup> December, 2023

**Cholamandalam Investment and Finance Company Limited**

Corporate Office: "CHOLA CREST" C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005. Contact No: Mr. Vinay Kumar Gautam, Mob.No. 8287233717

**PUBLIC NOTICE**

It is hereby informed to 1. OM. PRAKASH 2. BRIJ MOHAN SHARMA 3. SARASWATI DEVI @ SARASWATI DEVI 4. RUBBI OM PRAKASH @ RUBBI 5. M/S UNIQUE ERA PROMOTORS PVT LTD :- Loan Account XOHEDHE000009544077 that Cholamandalam Investment And Finance Company Limited has taken physical possession of its secured asset bearing Property, "Built up Property bearing No. RZ-744/A in Gali No. 18-D, area measuring 70 sq. yds, out of Khalsa No. 95/17/2, Situated in revenue estate of Village Palam Known as Sadh Nagar, Palam, New Delhi which is bounded as under East- Gali 10'ft wide West-Other's Property North- Other's Property South- Road 16' ft wide.

That the physical possession of above stated property was taken on 10-10-2023 vide sec-14 SARFAESI order passed by CMM (Concerned) under Section 14 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002., That Since the date of possession various opportunities have been already given to you to remove the movable articles from the aforesaid property. However, you have failed to take steps to remove the movable articles from the said premises. So concerned is hereby informed to remove it and contact to branch with in Seven days from the published of this notice failing which we shall dispose of the belongings as unidentified and unclaimed property without any further notice.

Place: Delhi/NCR Date : 02-12-2023 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

**INDIA SHELTER FINANCE CORPORATION LTD.**

Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office :shop No. S9, First Floor, Lajpat Nagar. Gt Road, Next To Pnb Bank, Panipat- 132103. Branch Office :U.N.Tower, 2nd Floor, 18-c Road, Near Uptc Office, Survey Chowk, Dehradun-248001

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas, The undersigned being the Authorized Officer of the India Shelter Finance And Corporation Ltd. Under the Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Sr. No.	Name Of The Borrower / Guarantor (owner Of The Property) & Loan Account Number	Description Of The Charged / Mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Date Of Demand Notice, Amount Due As On Demand Notice	DATE OF SYMBOLIC POSSESSION
1.	Mr./ Mrs. Sonia W/o Bhupinder and Mr./ Mrs. Bhupinder S/o Ram Kumar Residing At: Gharonda Road, Barsat 42, Near Gurunank School, Karnal- Haryana-132114 Also At- Property Comprising House being Khawat No. 63, Situated At Barsat Gharonda Panipat 132103 Haryana. LOAN ACCOUNT NO. 15A1TCLONS000095639613	All Piece And Parcel Of Property Bearing Transfer Deed No. 1510 Dated 09/11/2017 comprising In Khawat No. 63, having an area of 120 sq yards, situated at Barsat Gharonda, Panipat. BOUNDARY:- East- House of Rajesh, West- House of Balraj, North-Farm, South-Road.	Demand Notice Dated 20.07.2023Rs. 1665648/- ( Rupees Seven Lakh Twelve Thousand Nine Hundred Eighty Paise Forty Six Only) as of 17.07.2023 Together With Interest From 18.07.2023 And Other Charges And Cost Till The Date Of The Payment.	28.11.2023
2.	Mr./ Mrs. Sunita Raghav And Mr./ Mrs. Gudi Devi Resident At:- Lane No 1 Monal Enclave Near Durga Mata Mandir Dehradun Uttarakhand 248001 Uttarakhand Also At:- Khalsa No 2185 Chha Mauza-Mehwala Mafi Dist- Dehradun Uttarakhand 248001 248001 Uttarakhand LOAN ACCOUNT NO. HL24CHLONS000095053493	All Piece And Parcel Of All The Piece And Parcel Of Property Comprising Of A Freehold Residential Plot Out Of Khalsa No. 2185 Chha, Khata No. 106, Having An Area Of 1127 Sq. Feet, Or 125 Sq. Yards, Or 104.74 Sq. Meters, Situated At Village Mehawala, Pargana Kendryadpan, Tehsil & Distt. Dehradun, Uttarakhand, Boundary:- east: Property Of Another Person West: 25 Ft Road North: Property Of Another Person South: Property Of Smt. Neelam	Demand Notice Dated 19.08.2023 Rs. 1665648/- (Rupees Sixteen Lakh Sixty Five Thousand Six Hundred Forty Eight Only) as of 10.08.2023 Together With Interest From 11.08.2023 And Other Charges And Cost Till The Date Of The Payment.	28.11.2023

FOR ANY QUERY PLEASE CONTACT Mr. Rahul & Ajay Chhabra (+91 8053677288/ +91 95413 85413) (AUTHORIZED OFFICER) INDIA SHELTER FINANCE CORPORATION LTD

Place: Panipat/ Uttarakhand Date: 03.11.2023

**HINDUJA HOUSING FINANCE LIMITED**

418, 4th Floor, Pearl Omaxe Tower-2, Netaji Subhash Place, Pitampura Delhi 110034

**POSSESSION NOTICE**

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. DL/DEL/DL/H/A/000001571 Mrs. Kiran & Mr. Dinesh Kumar, both at: A-53, Rana G Enclave, Nangli Deori, Najafgarh Road, Near Khan Chowk, Delhi - 110043.	13-07-2023 28-11-2023 SYMBOLIC	₹ 20,17,363/- as on 11-07-2023 plus interest thereon	Plot No. 28-A/1 and 28-A area measuring 53 sq. yards (i.e. 44.31 sq. meter) out of khalsa no 34/16, situated at village Nangli Sakrawati situated in colony known as Rana Ji Enclave, Najafgarh, New Delhi-110043. Bounded as: East - Other's Plot, West - Gali 8 Ft. Wide, North - Road 20 Ft. Wide, South - Other's Plot
2	Application No. DL/DL/DL/SD/A/000000862 Mr. Rajinder Prasad & Mrs. Pushpa Devi, both at: A-77, Deepak Vihar, Gali No. 4, Vikas Nagar, Uttam Nagar, Delhi - 110059	13-07-2023 28-11-2023 SYMBOLIC	₹ 19,47,314/- as on 11-07-2023 plus interest thereon	Built up First Floor (Back RHS) without Roof/Terrace Rights, Built on portion of property bearing no 17, with proportionate area measuring 50 sq. yards (i.e. 41.81 sq. meters), Out of total area 250 sq. yards, out of khalsa no 79/10, village Hastal, Nawada Extension, Near Roop Vihar, Om Vihar, Phase - V, Uttam Nagar, New Delhi - 110059. Bounded as: East - Property no. 18, West - Portion of Property, North - Portion of Property, South - Road 15 Feet
3	Application No. DL/DEL/DL/H/A/000001325 Mr. Rhythim Sachdeva & Mrs. Poonam Sachdeva, both at: New T - Block- 79, Shukkar Bazar, Verma Property, Uttam Nagar, Delhi - 110059	13-07-2023 28-11-2023 SYMBOLIC	₹ 19,29,951/- as on 11-07-2023 plus interest thereon	Built up upper ground floor R.H.S. without roof terrace rights, area measuring 52.5 sq. yards, Out of built up property bearing no. 43, Out of Khalsa no. 43/24, situated in the area of village Hastal in the colony Mohan Garden in block - L1, presently known as L-1A, Block Uttam Nagar, New Delhi - 110059, Bounded as: East - Gali, West - Road 18 Ft. Wide, North-Other's Property, South - Plot No. 42
4	Application No. DL/DEL/DL/H/A/000000435 DL/DEL/DL/H/A/000001373 Mr. Sushil Kumar Verma, Mrs. Neel Bipina & Mr. Sarju Saran Verma, All at: House no. 302 B, Vijnan Garden, Uttam Nagar, Near Kakrola Mor, Mohan Garden, Delhi - 110059	17-07-2023 28-11-2023 SYMBOLIC	₹ 15,90,836/- as on 12-07-2023 plus interest thereon	Property bearing plot no. 302-B, area measuring 100 sq. yards, Out of khalsa no. 148/2/1, Situated in the revenue estate of village Nawada, abadi known as Vijnan Garden, Kakrola More, New Delhi, Bounded as: East - Road, West - Lane, North - Plot no. 302-A, South - Plot no. 302-C
5	Application No. DL/DL/DL/SD/A/000000046 Mr. Ashu & Mrs. Jyoti, both at: Maharani Enclave, Hastal Gola, Som Bajar Road, Landmark Baby Model School, Gali No. 7, Uttam Nagar, New Delhi - 110059	13-07-2023 28-11-2023 SYMBOLIC	₹ 18,76,357/- as on 11-07-2023 plus interest thereon	Built up 3rd floor, bearing private unit no TF - 301, with roof terrace rights, Built on property bearing no. 30 & 31 (Unit A), Area measuring 50 sq. yards (i.e. 41.81 Sq. Meters), Out of total area 200 sq. yards, Out of Khalsa no. 56/3/1, Village Hastal, Maharani Enclave, Vikas Nagar, Block - B, Uttam Nagar, New Delhi - 110059, Bounded as: East - Road 25 Ft. Wide, Plot no. 43, North - Property no. 29, South - Road 15 Ft.
6	Application No. DL/MTG/MTGN/A/000000151 Mr. Indrani Bhattacharya & Mrs. Chandrani Bhattacharjee, both at: H 2/81 Upper Ground Floor, Mahavir Enclave, Bengali Colony, Palam Village, Delhi, India - 110045	11-07-2023 28-11-2023 SYMBOLIC	₹ 26,67,683/- as on 11-07-2023 plus interest thereon	Upper Ground Floor, area measuring 60 Sq. Yards, without Roof and Terrace Rights, out of Property bearing no. H-2/81A, Khalsa no. 79/23, situated in the area of village Palam, in the abadi of Mahavir Enclave, New Delhi 110045, Bounded as: East - Road, West - Other's Property, North - Other's Property, South - Naia
7	Application No. DL/DL/DL/SD/A/000000116 Mr. Deepak Sharma & Mrs. Hema Sharma, both at: Resi-Plot No. 32, Ground Floor Gali No. 21, Phase 1, Om Vihar, Backside of Aryan School, Uttam Nagar, New Delhi-110059	11-07-2023 28-11-2023 SYMBOLIC	₹ 24,55,691/- as on 11-07-2023 plus interest thereon	Pvt. Flat No. TF-302, 3rd Floor, without roof rights, built up on portion of property No. 1 & 2, Tower D, area measuring 55 sq. yards, (i.e., 45.98 square mtrs.) out of total area measuring 220 square yards, out of khalsa No. 65/20, Hastal, Pratap Enclave, Mohan Garden, Uttam Nagar, New Delhi-110059, Bounded as: East - Road 15 Feet, West - Private No. TF - 303, North - Road 12 Feet, South - Private No. TF - 301
8	Application No. DL/MTG/MTNG/A/000000143 DL/MTG/MTNG/A/000000387 Mr. Shreepal Singh & Mrs. Geeta, both at: C-13, Sector-53, Gautam Buddha Nagar, Noida, Uttar Pradesh-201301	11-07-2023 30-11-2023 SYMBOLIC	₹ 57,91,533/- as on 11-07-2023 plus interest thereon	Residential/Vacant Plot No. 13, Block-C, area measuring 112.50 Sq. Meters, situated at Sector-53, Noida, Distt. Gautam Buddha Nagar, U.P., Bounded as: East - Road 12.00 meters wide, West - C-20, North - C-14, South - C-12
9	Application No. DL/DEL/DL/H/A/000000923 Mr. Amit Kumar & Mrs. Gudiya Amit Kumar, both at: House No. 298, Sector 2, Chiranjeev Vihar, Ghaziabad. U.P. 201004	17-07-2023 30-11-2023 SYMBOLIC	₹ 15,79,618/- as on 12-07-2023 plus interest thereon	Residential Flat No. UG -03, on Upper ground floor without roof rights, in Block A, area measuring 85.55 Sq. yards, i.e. 71.52 sq. mtrs., Out of khalsa no. 13, situated at Anmol Residency in the village Girdharpur Sunarsi, Pargana & Tehsil Dadr, District Gautam Budh Nagar, UP., Bounded as: East - Other's Plot, West - Building Block B, North - Rasta 25 Feet, South - Stairs
10	Application No. DL/DEL/DL/W/D/A/000000647 Mrs. Sunita & Mr. Manoj Kumar, both at: H. No. 133, Block-12, Dakshin Puri, Extension Dr. Ambedkar Nagar, Delhi - 110062	17-07-2023 30-11-2023 SYMBOLIC	₹ 14,76,506/- as on 12-07-2023 plus interest thereon	Residential Flat no F 2, First Floor, M.J.G. (Back Side) without terrace right, super covered area 45 sq. meter on Plot no. 174, Part of khalsa no on 1527, Balaji Enclave, Hadast Village, Raesapur Pargana Dasna, Tehsil and District Ghaziabad, Bounded as: East - Plot no. 175, West - Plot no. 173, North - Other's Property, South - Flat No. F-1
11	Application No. DL/RJP/RJP/A/000000158 Mr. Vikas Khanna & Mrs. Asha Khanna, both at: B-36, Shekhar Apartments, Mayapuri Vihar, Extension, Delhi - 110091	13-07-2023 30-11-2023 SYMBOLIC	₹ 19,22,939/- as on 11-07-2023 plus interest thereon	Residential House/Villa No. 21, Block - C, Part - 2, Krishna Enclave, Khalsa no. 486, area measuring 60 sq. yards (i.e. 50.16 sq. meters) on Village - Sunpora Sohampur, Pargana Tehsil - Dadr, District - Gautam Budh Nagar, U.P., Bounded as: East - House no. 28, West - Road 18 ft. wide, North - Plot no 20 South - Other's Plot

Dated : 01-12-2023, Place : Delhi Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

**UJIVAN SMALL FINANCE BANK** SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301

**POSSESSION NOTICE (for Immovable property) [Rule 8(1)]**

Whereas, The undersigned, being the Authorized Officer of Ujivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s)/ Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1. Mr. Shobha Balai S/O Ramsukh Balai, Baramda Ke Pass, Kalsans, Bhiwara, Rajasthan- 311401, Mob: 8890380163. Also At: House No.122, Brahmano Ka Mohalla, Kalsans, Bhiwara, Rajasthan-311401, Mob: 8890380163. 2. Mrs. Ganga Devi W/O Shobha Balai, House No.122, Brahmano Ka Mohalla, Kalsans, Bhiwara, Rajasthan-311401, Mob: 8890380163. In Loan Account No. 228879700000025	All that piece & parcel of land and building of the residential plot area measuring 720 Sq. Feet, Situated at Village-Kalsans, Gram Panchayat- Khediya, Panchayat Samiti Banera, District- Bhiwara-Rajasthan, which is bounded as under: Boundaries:- East: Heera S/o Narayan Balai, West- Road, North: Udai Lal S/o Ramsukh Balai, South: Uda S/o Mula Balai	Date of Demand Notice: 04.10.2021 Date of possession: 30.11.2023	Rs. 4,12,224/- as on 03.10.2021 and interest thereon.
1. Mr. Radheshyam Jadhvi S/o Magali Lal alias Mangni Ram Gadr, Village Jhadi Kheda Tehsil Rashmi, Sihana, Chittorgarh, Rajasthan-312206. 2. Mrs. Durga Bai W/o Magali Lal alias Mangni Ram Gadr, Village Jhadi Kheda Tehsil Rashmi, Sihana, Chittorgarh, Rajasthan-312206. Also At: House No. 213, Jhadi Kheda Tehsil Rashmi, Sihana, Chittorgarh, Rajasthan-312206. In Loan Account No. 2288210040000044	All that Part & Parcel of Residential property admeasuring 1131.5 Sq. Ft. Patta No. 009, situated at Village Jhadi Kheda, Gram Panchayat, Sihana Panchayat Samiti Rashmi, Sihana, Chittorgarh, Rajasthan which is bounded as follows: Boundaries:- East: Public Way, West: Land of self, North: House of Shankar Lal, South: House of Banshi Lal	Date of Demand Notice: 24.08.2023 Date of possession: 30.11.2023	Rs. 3,23,031/- as on 18.08.2023 and interest thereon.
1. Mr. Shakti Singh Solanki S/o Bhvani Singh Solanki, Sangar Colony, Adarsh Nagar, Gali No. 09, Bhiwara, Rajasthan - 311001. 2. Bhavani Singh S/o Nahar Singh Sangar Colony, Adarsh Nagar, Gali No. 09, Bhiwara, Rajasthan - 311001. Also At:- Kodyia Reeth, Bhiwara, Rajasthan - 311603. 3. Roshan Kanwar W/o Bhavani Singh, Sangar Colony, Adarsh Nagar, Gali No. 09, Bhiwara, Rajasthan - 311001. In Loan Account No. 2288210050000007	All that piece and parcel of land and building of the Property, House no. 15/400, Nehru Vihar (Tilak Nagar) Yojna Bhiwara, Tehsil & District Rajasthan, which is bounded as follows: Boundaries:- East: Road, West : House no. 15/543, North: House no. 15/401, South : House no. 15/399	Date of Demand Notice: 29.03.2023 Date of possession: 30.11.2023	Rs. 6,08,894.90/- as on 20.03.2023 and interest thereon.

Date: 03-12-2023 Place: Rajasthan Authorised Officer

**E-AUCTION SALE NOTICE**

**EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED**

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (5) AND (6) READ WITH RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.**

The financial facilities of Piramal Capital & Housing Finance Limited ("Assignor") has been assigned to Edelweiss Asset Reconstruction Company Limited (hereinafter referred to as "EARC/Assignee") acting in its capacity as trustee of EARC-TRUST-SC-47 mentioned clearly in column provided. Pursuant to the said assignment, EARC stepped into the shoes of the Assignor and exercises its rights as the secured creditor. That EARC, in its capacity as secured creditor, had taken possession of the below mentioned immovable secured assets under 13(4) of SARFAESI Act and Rules there under. Notice of 15 days is hereby given to the public in general and in particular to the Borrower, Co-Borrower, Legal heirs and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorized Officer (AO) of Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower and Guarantor. The Reserve Price and the Earnest Money Deposit are mentioned below for the property. It is hereby recalled/withdrawn any earlier Auction Notice from immediate effect and this notice shall be considered.

**DETAILS OF SECURED ASSET PUT FOR AUCTION:**

Sr. No.	Loan Account No And Loan Code No.	Name of Borrower / Co-Borrower / Guarantor	Trust Name	Name Of Bank & Branch, Account Number & IFSC Code	Total Outstanding Due As On 30.11.2023	Reserve Price (In Rs)	Earnest Money Deposit (Emd) In Rs	Date & Time Of Auction	Type of Possession
1.	LOAN ACCOUNT NO. 1400004790	Pandian Rajan And Saranya	EARC-TRUST-SC-477- Piramal Capital & Housing Finance Limited ("Assignor")	ICICI BANK LTD, NARIMAN POINT, (00004513291) IFSC ICIC0000004	₹ 42,90,739.75/-	₹ 22,30,000/- (Rupees Twenty Two Lacs Fifty Thousand Only)	₹ 2,25,000/- (Rupees Two Lacs Twenty Five Thousand Only)	20.12.2023 AT 12:30 PM	Physical

**DETAILS OF MORTGAGED PROPERTY:** Built-up Freehold Property bearing northern Side Right Side (White entering the building) Unit 6 First Floor, bearing Private no-101, being the part of Freehold property bearing Municipal No. 54, on land area measuring 100 sq.yds. (83.6 Sq. mtrs., Approx.) Comprised in Khalsa No.121, Khatali No. 31/48, situated at Amritpuri-A, in revenue state of Village Garhi Jaria Maria Delhi state Delhi, regularized colony/Property now known as MCD No. 54, FF, Amritpuri-A, East of Kailash, New Delhi-110065.

**Important Information regarding Auction Process:**

- All Demand Drafts (DD) shall be drawn in favor of Trust name as mentioned above and payable at Mumbai.
- Last Date of Submission of EMD Received 1 day prior to the date of auction
- Place for Submission of Bids At Retail Central Office, Mumbai (mentioned below)
- Place of Auction (Web Site for Auction) E-Auction (https://auction.edelweissarc.in)
- Contact No. 18002666540
- Date & Time of Inspection of the Property As per prior appointment

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e., https://auction.edelweissarc.in

Place: Delhi Sd/- Authorized Officer For Edelweiss Asset Reconstruction Company Limited Date: 03.12.2023

**HINDUJA HOUSING FINANCE LIMITED**

2nd Floor, SCO-19, Sarawati Vihar, Shopping Complex Chakkerpur, (Near M.G. Road Metro Station) Gurgaon Haryana -122001

**SYMBOLIC POSSESSION NOTICE**

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. HR/NCH/GUR/H/A/000000793 Mr. Ravi Babu & Parvati Devi, both at: House No. T-179 Ground Floor Shukar Bazar Uttam Nagar Near Gopal Dairy New Delhi - 110059	11-07-2023 29-11-2023 SYMBOLIC	₹ 30,99,162/- as on 11-07-2023 plus interest thereon	Plot Bearing No 24 B Area Measuring 32 Sq. Yards. Out Of Total Land Area Measuring 100 Sq Yards Out Of Khalsa No 15/14 Situated In The Revenue Estate Of Village Matiala Delhi, Colony Known As Srichand Park D - Block Uttam Nagar New Delhi - 110059, Bounded as: East - Road 20 Ft Wide, West - Other's Property, North - Other's Property, South - Road 20 Ft Wide
2	Application No. HR/NCH/GUR/H/A/000000422 HR/NCH/GUR/H/A/000000640 Mr. Pradeep Pallwal & Rajni Pallwal, both at: Plot No 282 3rd Floor, Block-B, Sector-19 Dwarka New Delhi-110075	31-12-2022 29-11-2023 SYMBOLIC	₹ 29,06,755/- as on 29-12-2022 plus interest thereon	Entire 3rd Floor With Roof Rights Built Up On Property No -282 Area Measuring 60 Sq. Meter Situated At Sec -19 Block-B, Dwarka New Delhi
3	Application No. HR/NCH/GUR/H/A/000000659 Mr. Mohd Farhan Khan & Shabnag Shak, both at: Block-J 37A, First Floor, Abdul Faizal Enclave, Jamiya Nagar, Delhi, India-110025	11-07-2023 29-11-2023 SYMBOLIC	₹ 23,54,434/- as on 11-07-2023 plus interest thereon	Built Up First Floor Without Roof Terrace Rights Area Measuring 40 Sq. Yds. I.e. 33.444 Sq. Mtrs., A Part of Property Plot No B-14/1, Out of Khalsa No. 82/7, Situated In The Area of Village Palam Delhi State Delhi Colony Known as Mahavir Enclave New Delhi - 110045. Along With The Proporturate Share of The Land Under The Said Property, With Common Stair Case, Entrance And Passage From Ground Floor To Upper Floor and One Bike Parking On Stilt Floor, Bounded as: East - Road 10 Ft, West - Other's Property, North - Other's Property, South - Other's Property
4	Application No. HR/NCH/GUR/H/A/0000001058 Mr. Mainear Jaiswal & Mamta, both at: RZ-37 Gali No-3A 3rd Floor, Raj Nagar, Part-2 Palam Colony Part-1, South West Delhi India - 110077	11-07-2023 29-11-2023 SYMBOLIC	₹ 22,02,245/- as on 11-07-2023 plus interest thereon	Built Up 3rd Floor (Back Side) With Roof Rights Built Up On Property Bearing Plot No 12-A Area Measuring 40 Sq. Yds. (out of Total Land 100 Sq. Yds.) Out of Khalsa No 417 Situated at Village Nawada Delhi State Delhi Colony Known As Mohan Garden L-Extn. Part-II, Uttam Nagar New Delhi - 110059 With One Common Bike Parking Space at G/F, Bounded as: East - Road 8 Ft. Wide - Portion of Plot, North - Plot No 12, South - Plot No 11

Dated : 01-12-2023, Place : Gurgaon Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

**"IMPORTANT"**

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**"Form No. INC-25A"**

Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi.

In the matter of the Section 14 of the Companies Act, (2013) and Rule 41 of the Companies (Incorporation) Rules, 2014

AND In the matter of ULTIMATE INVESTOR LIMITED (CIN: U65933DL1991PLC26669) having its Registered Office at 804, NIRMAL TOWER, 26 BARAKHAMBHA ROAD, CONNAUGHT PLACE, NEW DELHI-110001

Applicant

NOTICE is hereby given to the General Public that the company is intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of Converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 25th November, 2023 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change of status of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below.

804, NIRMAL TOWER, 26 BARAKHAMBHA ROAD, CONNAUGHT PLACE, NEW DELHI-110001

For & on behalf of ULTIMATE INVESTOR LIMITED Sd/- VIPIN KUMAR MITTAL (Director) Date : 02.12.2023 Place : New Delhi DIN : 05136673

**HINDUJA HOUSING FINANCE LIMITED**

Corporate Office: 27-A, Developed Industrial Estate, Guindy, Chennai-600032. Branch Office: 2nd Floor, SCO-19, Sector -28, Sarawati Vihar, Shopping Complex Chakkerpur, (Near M.G. Road Metro Station) Gurgaon Haryana -122001

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the authorized officer of the Hinduja Housing Finance Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest (Act), 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05-09-2020 calling upon the borrower/guarantor M/s. MEENAKSHI YADAV (Borrower) & Mr. NARENDER PAL YADAV (Co-Borrower) (Loan no. HR/NCH/GUR/H/A/000000348 & HR/NCH/GUR/H/A/000000902) to repay the amount mentioned in the notice being Rs. 59,54,442/- + interest & Other expenses from 31-8-2020 within 60 days from the date of the said notice.

The Borrower / Guarantors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him/her under Sub Sec. (4) of Section 13 of the said Act read with rule 8 & 9 of the Security Interest Enforcement Rules, 2002 on this 28th day of November 2023.

The Borrower / Guarantors in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of the Hinduja Housing Finance Ltd. for an amount of Rs. 59,54,442/- + interest & Other expenses from 31-8-2020.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

DESCRIPTION OF THE PROPERTY	
All that piece and parcel of property bearing no. 100, Area measuring 2 Biswa, 7.5 biswani, out of Khawat/Khata no. 181/203-204, Khalsa no. 92/5-6, 92/5-5, 33/1 (7-0) kita no. 03, Land area measuring 1 Bigha, 18 biswa, 00 Biswani to the extent of 1/16 share which 00 Bigha, 02 Biswas, 2.75 Biswani situated in the Revenue state	

